

**GOVERNMENT OF INDIA**  
**MINISTRY OF FINANCE**  
**DEPARTMENT OF REVENUE**  
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**LOK SABHA**

**UNSTARRED QUESTION NO.968**

**TO BE ANSWERED ON FRIDAY THE 22<sup>nd</sup> JULY, 2016**

**ASHADHA 31 , 1938 (SAKA)**

**SERVICE TAX ON INCOME FROM RENT**

**968. SHRI ARJUN LAL MEENA:**

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government proposes to include the service tax so accrued on the income by way of renting immovable properties of the agri-produce market committee into the negatived list under the Finance Act, 1994;
- (b) if so, the details thereof and the time by which the same is likely to be completed; and
- (c) if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF FINANCE**  
**(SHRI SANTOSH KUMAR GANGWAR)**

**(a): No, Sir.**

**(b): Does not arise in view of (a) above.**

**(c): Renting of immovable property is a taxable service.**

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